NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

CORAM:

(IB) 374 (ND)/2017

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON

NAME OF THE COMPANY: Mrs. Ashima Anand Vs. M/s Technopak Advisors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner(s): Mr. Abhishek Paruthi, Advocate

For the Respondent(s): Counsel for the Respondent

ORDER

A sum of Rs. 4,13,770/- being the principal amount is being paid by the Corporate Debtor to the Operational Creditor vide 4 postdated cheques, photocopies of which are placed on record. Subject to the realization this is being accepted in satisfaction of the proceedings herein.

In view of the above, Ld. Counsel for the Operational Creditor submits that he has instructions to withdraw the present petition.

Dismissed as withdrawn.

(S. K. Mohapatra) Member (T)

(Ina Malhotra) Member (J)

(Sapna Bhatia)

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